

been brought to the notice of the Editor of the Journal in which the article was published.

**Suspension of Allotment of accommodation out of Central Pool to the Delhi Administration Employees**

8550. SHRI MADHURYYA HALDER: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the employees of the Delhi Administration used to be entitled to Government accommodation out of the Central Pool;

(b) whether Government have suspended allotment of accommodation out of the Central Pool to the employees of the Delhi Administration;

(c) if so, since when and the reasons therefor; and

(d) steps proposed to be taken by Government to look after the interest of those employees who have retired recently and whose sons/daughters/wives, have not been allotted Government accommodation out of the Central Pool, who are otherwise entitled to such accommodation according to the existing rules?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH). (a) Yes, Sir, employees working in offices which fulfilled the necessary conditions were eligible for general pool accommodation.

(b) Yes, Sir.

(c) From 1st August, 1974. It was agreed in 1965 that, after the Delhi Administration constructed enough quarters for its personnel to reach a certain level of satisfaction, the Administration would gradually surrender the general pool accommodation. It was decided to review the position. The review could not be completed for non-receipt of the requisite information from the Delhi Administration in spite of repeated requests.

(d) Government do not propose to take any step until the review is completed. Since employees of the Delhi Administration are not now eligible for general pool accommodation, their dependants, even if eligible, cannot be given ad hoc allotments on grounds of retirement or death of their parents, husbands or wives. Such dependants will be offered allotments in their own turn.

सराय सीताराम में राशन की दुकान खोला जाना

8551. श्री लीलाचर कडकी : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सराय सीताराम झुग्गी झोपड़ी सराय सीताराम हरियाणा विजली पावर हाऊस कालोनी, हरियाणा झुग्गी झोपड़ी और दिल्ली-35 के रेलवे क्वार्टरों में एक भी राशन की दुकान नहीं है तथा क्या इन क्षेत्र के संसद सदस्य ने यहाँ का निरीक्षण करके इन कालोनियों के निवासियों को होने वाली भारी कठिनाइयों के बारे में उन्हें अपने पत्र लिखे हैं ;

(ख) यदि हा, तो उन्होंने कितने पत्र लिखे हैं और सरकार ने उन पर क्या कार्यवाही की है ;

(ग) क्या राशन विभाग के हेड आफिस के उच्च अधिकारियों ने अब तक इन क्षेत्रों का दौरा किया है अथवा करने का विचार है और यदि हा, तो कब ;

(घ) क्या सरकार का विचार गरीब मजदूर वर्ग के निवासियों की इन कालोनियों में राशन की दुकानें खोलने का है और यदि हा, तो कब ; और

(ङ) सर्किल नं० 16 की रिपोर्ट में लिखी गई छह दुकानों की दुकान-बार यूनिट क्या है ?

कृषि और सिंचाई मन्त्रालय में राज्य संघी (बी अण्णासाहिब पी० शिन्डे) : (क) से (घ). दिल्ली प्रशासन ने सूचित किया है कि इन स्थानों के 4 से 5 फ्लॉय के दायरे के अन्दर 7 उचित मूल्य की दुकानें कार्य कर रही हैं। प्रशासन ने सूचित किया है कि उस क्षेत्र के संसद सदस्य से चा. पत्र प्राप्त हुए हैं। फिलहाल, दिल्ली प्रशासन का इस क्षेत्र में कोई नई उचित मूल्य की दुकान खोलने का विचार नहीं है क्योंकि मौजूदा दुकानें और अधिक ख़ाद-काड रजिस्टर करने की स्थिति में है।

(ङ) सकिन नं० 16 की 9 दुकानों में रजिस्टर किए गए यूनिटों के बारे में जो स्थिति बताई गई है वह इस प्रकार है —

उ०मू०दु०न० अनाज-यूनिट चीनी-यूनिट

3781	3450	1883
4030	2264	1236
3150	3920	2215
3795	2409	1325
3337	4027	2251
1962	3943	2195
3392	2803	1542
3796	1675	917
3075	3998	2228

**Grievances of residents of Rajouri Garden, New Delhi**

8552. SHRI CHANDRIKA PRASAD: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether a delegation of residents of DDA(MIG) three-storey flats Rajouri Garden, New Delhi met the Vice-Chairman of DDA in his office on 7th March, 1975 in connection with their grievances; and

(b) if so, the assurances given by him to them to remove those grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALLBIR SINGH): (a) Yes, Sir.

(b) No assurance was given by the Vice-Chairman. He, however, agreed that the points raised during the course of discussions would be looked into.

**Master Plan to check floods in North Bengal**

8553 SHRI TUNA OBAON. Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government is contemplating "Master Plan" to check floods in North Bengal;

(b) if so, what are the schemes to be taken up in the Master Plan; and

(c) the amount spent by North Bengal Flood Commission till now to check floods in North Bengal?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI KEDAR NATH SINGH): (a) and (b). The State Government of West Bengal have set up the North Bengal Flood Control Commission for the preparation and implementation of a comprehensive plan of flood control in North Bengal. This Commission has prepared an overall plan of flood control of the North Bengal rivers, which includes construction of check dams and detention reservoirs, river training works and soil conservation measures in the catchments of the rivers. This plan has been submitted by the Commission to the State Government of West Bengal.

The Brahmaputra-Ganga link supplemented by storages in the Brahmaputra Basin has been one of the proposals under consideration of the Indo-Bangladesh Joint Rivers Commission.